

High Court of Madhya Pradesh, Jabalpur
Bench at Indore

Miscellaneous Criminal Case No.5134/2019

(Sundiya @ Edu s/o Bhim Singh Bhil

Versus

The State of Madhya Pradesh)

Indore, Dated 08.02.2019

Mr. S.K. Vyas, learned Senior Counsel along with Mr. Harshvardhan Pathak, learned counsel for the applicant.

Mr. Gaurav Kumar Verma, learned Public Prosecutor for the non-applicant / State of Madhya Pradesh.

Mr. Jamil Sheikh, learned counsel for the objector / complainant.

They are heard. Perused the case diary.

This first application under Section 439 of Criminal Procedure Code, 1973 has been filed by the applicant, who is implicated in connection with Crime No.371/2018 registered at Police Station Gandhwani, District Dhar (MP) for offence punishable under Sections 147, 148, 149, 109, 120-B and 302 of the Indian Penal Code, 1860.

After arguing for some time on the merits of the matter, learned Senior Counsel for the applicant seeks permission of this Court to withdraw the bail application with liberty renew his prayer after recording court statement of the material prosecution witnesses before the trial Court.

Prayer allowed.

With the aforesaid liberty, Miscellaneous Criminal Case No.5134/2019 is dismissed as withdrawn.

(S.K. Awasthi)
Judge